

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 41**

**CA 286/2021 In CP 2592/2018**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 09.02.2024**

NAME OF THE PARTIES:      **ERIK ANTINIOUS JACOBS DE RUK &**  
**ORS V/s ROC MUMBAI**

Section 441,441(3) of the Companies Act, 2013

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**ORDER**

1. Mrs. Tripti Sharma, Advocate a/w Mr. Shahezad Kazi, Advocate i/b S & R Associates appeared for the Petitioner.
2. Learned Counsel for the Petitioner informs that copy of the petition has been served 5 times to the ROC. The ROC may manage his record properly and should not ask copy again and again. However, to expedite the matter Petitioner is directed to handover petition copy to Mr. Shivraj Rajneri, Assistant Registrar so that ROC files report expeditiously.
3. List this matter on **07.03.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna